

**Government of India  
Ministry of Consumer Affairs, Food and Public Distribution  
Department of Consumer Affairs**

**LOK SABHA  
UNSTARRED QUESTION NO.5262 (OIH)  
TO BE ANSWERED ON 02.04.2025**

**SETTING UP OF LABORATORIES FOR TESTING FOOD ADULTERATION**

5262. SHRI AMRA RAM:  
(OIH)

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** be pleased to state:

- (a) whether the Government proposes to set up laboratories for testing food adulteration at district level and if so, the details thereof along with the timeline fixed in this regard; and
- (b) if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI B.L. VERMA)**

(a) & (b) : Food Safety and Standards Act 2006 and Rules and Regulations framed thereunder lay down the quality and safety standards for various articles of food. The issues related to food safety, adulteration, labelling violations, Quality control, inspections and penalties for violation of Food Safety and Standards Act 2006, Rules and Regulations are dealt by Food Safety and Standards Authority of India (FSSAI) under the administrative control of the Ministry of Health and Family Welfare. Implementation and enforcement of these standards primarily lies with the State/UT Governments.

FSSAI has notified 243 laboratories for primary testing of food product and 22 laboratories for referral testing across the country. FSSAI also has extended financial and technical assistance to State Food Testing Laboratories for strengthening of food testing infrastructure in the country. There are 285 Mobile Food Testing Laboratory (MFTL) referred to as "Food Safety on wheels" (FSW) equipped with basic infrastructure for on spot testing of adulteration in various food commodities across 35 States/UTs. The responsibility for establishing food testing laboratories at district level rests with the State authorities.

\*\*\*\*\*